

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 209
145/241-242/ND/2020

IN THE MATTER OF:

Rajni Mittal

...PETITIONER

Vs.

M/s. Swarup Mittal Builders and Contractors Pvt. Ltd.

...RESPONDENT

Section

Under Section 241-242

**Order delivered on 07.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:Mr. Anjaneya Mishra, Advocate

For the Respondent/Corporate Debtor

**:Mr. S.P. Singh Chawla and Mr.
Sumit Wadhva, Advocates**

ORDER

CA No. 747 of 2020

Heard the submissions made by the counsel for the applicant in Company Application No. 747 of 2020 and also counsel for the non applicant. Ld. Counsel for the non applicant is directed to file reply within a week and no further extension of time will be granted. The stay granted earlier vide order dated 4.11.2020 will continue to operate till the next date of hearing i.e. 24th December, 2020.

Post the matter to 24th December, 2020.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(P.S.N. Prasad)
Member (J)**

(Annu)